

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2829 of 2020**

Sugni Kumari @ Devi **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. A. K. Choudhary, Advocate

For the State : Mr. S. K. Dubey, A.P.P.

02/Dated: 09th September, 2020

1. Office to delete the name of Mr. Naresh Prasad Thakur and mention the name of Mr. S. K. Dubey, as the counsel for the State, in the daily cause list.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)

Chandan/-